CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

Petition No. 212/TT/2020

Date:18.3.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-

Truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 periodfor transmission assets under Eastern Region Strengthening Scheme-V in Eastern RegionAsset-I: Farraka-Gokarna Portion of 400kV D/C Rajarhat-Purnea Line including LILO at Farakka and Gokarna and associated line bays Asset-II: 1X80 MVAR busreactor alongwith associated bays atGokarna Sub-station and 1X80 MVAR Switchable line reactoralongwith associated bays at Farakka Sub-StationAsset-III: 02 Nos of 400kV Line bays for termination of LILO of 02nd Ckt of Jamshedpur Rourkela 400 kV Line at Chaibasa S/S

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by1.4.2020::-

2014-19period

- a) Statement of Discharge of IDC, loan/bond-wise, on cash basis for all assets; all auditor certificates providing break-up of hard cost, IDC and IEDC are on accrual basis and not demonstrating actual cash discharge of IDC.
- b) Reasons for claiming 798.43 lakh as capital cost for 2014-19 period including disallowed IDC/IEDC of 22.29 lakh for Asset-III {Refer: Para 10 table for Asset-III (Total Estimated Completion Cost of 868.43 lakh less 70 lakh estimated expenditure for 2019-20)}
- c) Clarify if there is any claim of Initial Spares for subject assets as stated in Prayer No. 7, whereas there is no such claim in the Petition..
- d) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

2019-24period

- e) Reasons for withholding of such payments as have been claimed as add-cap for Asset-III after cut-off date in accordance with Regulation 25 (1) (d).
- f) Confirmation whether any further previously recognized liabilities qemain to be discharged for 2019-24 period other than the claimed 600 lakh
- g) Confirmation whether any ±alance worksq remain to be executed for Asset-I; Balance Payment of 5401.59 lakh and Retention Payment of 2602.43 lakh was claimed in the Petition No. 44/TT/2017, whereas now a total of 2828.2 lakh has been claimed for works executed within the cut-off date.

Forms

- h) Flow of liabilities statement as per enclosed Annexure . I(B)
- i) Form-5
- 2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
- 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Kamal Kishor) Assistant Chief (Legal)

Liability Flow Statement

Name of Petitioner

Project Name

Asset No	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge							Reversal						Additional Liability Recognized [^]					
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	
Asset - 1	Party - A									-						-						-	-
Asset - 1	Party - B							1		-					1	-		1				-	-

[#] TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

*Whichever is later

This table is for computation that should match with Add Cap as per Petition for each Asset